

Shri A. S. Saigal (Janjgir): I accept the amendment moved for circulating the Bill for eliciting public opinion thereon.

Shri Jaganatha Rao: Those were my objections to the Bill. If the Bill is sent for circulation, I may not seriously object to it. Technically 1958 Bill lapsed with the dissolution of the Parliament. You can take it as a new Bill though the Mover is the same person.

Shri A. S. Saigal: The Bill was circulated in 1958 and that Parliament was dissolved. Now this is a new Parliament. I request that the Bill be now sent for circulation. If there is anything against it in the law, I will request you to give the necessary permission.

Mr. Deputy-Speaker: The same thing might happen again.

Dr. M. S. Aney (Nagpur): The Governments may change their opinions now. Seven years have elapsed.

Mr. Deputy-Speaker: The question is:

"That the Sikh Gurudwaras Bill be circulated for eliciting opinion thereon by the 28th February, 1966."

The motion was adopted.

14.48 hrs.

THE DELHI RENT CONTROL (AMENDMENT) BILL

(Amendment of section 14)

Shri N. B. Laskar (Karimganj): I move:

"That the Bill further to amend the Delhi Rent Control Act, 1958, be taken into consideration."

My Bill No. 42 of 1963 seeks to amend the Act as to give protection to a section of tenants against evictions, i.e., that class of tenants who have sublet their premises or part of

their premises after 9th June, 1952, without any written consent from the landlord. I have also stated in my Statement of Objects and Reasons. The object is to help and safeguard the interests of the tenants from being ejected. Before moving for consideration of the Bill, I think I should refer first to the original Section of the Act to which I propose this amendment. The original Section 14 reads as follows:—

"14. (1) Notwithstanding anything to the contrary contained in any other law or contract, no order or decree for the recovery of possession of any premises shall be made by any court or Controller in favour of the landlord against a tenant:

Provided that the Controller may, on an application made to him in the prescribed manner, make an order for the recovery of possession of the premises on one or more of the following grounds only, namely:—

- (a)
- (b) that the tenant has, on or after the 9th day of June, 1952, sub-let, assigned or otherwise parted with the possession of the whole or any part of the premises without obtaining the consent in writing of the landlord."

The Section 14 provides a large number of provisos from clause 'a' to clause 'l' and not only that, I find clause (c) also to be sub-divided. Here, I want to say one thing that we must realise also the composition of the tenants in this city as also with that in the other cities in the country. Most of the tenants are poor and they have no means to fight their cases in the higher courts or the appellate courts. So, it is not very much impossible for a landlord to

find out some sub-section mentioned in section 14 to suit his purpose and file a suit against a tenant for his eviction. As it is, section 14 is more in favour of the landlord than in favour of the tenants, and so, a landlord could easily find out some provision by which he can start proceeding for evicting a tenant.

I will not mention all the clauses as mentioned in section 14, but directly to clause (b) wherein is suggested the amendment.

The relevant sub-section in section 14 i.e., section 14, clause (b) reads thus:

"that the tenant has, on or after the 9th day of June, 1952, sub-let, assigned or otherwise parted with the possession of the whole or any part of the premises without obtaining the consent in writing of the landlord;"

I want that instead of the words '9th day of June, 1952' the words '9th day of June, 1962' be inserted, so that the period could be extended by ten years. I have suggested this amendment for two reasons. The first of these is that there has been increase in the population of Delhi for the last few years, and there is acute shortage of housing accommodation in Delhi. We know how the population of Delhi has been increasing all these years. In this connection, it is also interesting to see what the Delhi census report says. The report says:

"The density of population in Delhi has risen from 3,044 people per square mile in 1951 to 4,640 in 1961. Delhi continues to top the all-India density list."

The report further goes on to point out:

"The pace and pattern of migration into Delhi indicates the need to provide housing to an average of 99,000 . . ."

That comes to about a lakh of population per annum. Can we imagine

for a moment that the Government are able to provide housing to this large number of people who are coming to Delhi, when they have completely failed to provide shelter even to their own employees, not to speak of the innumerable number of other people who are coming to Delhi? Rightly or wrongly, these people have somehow made some suitable arrangements and got some accommodation. To disturb them and to create further difficulty in regard to the housing problem is not proper, according to me. I feel, therefore, that the amendment that I have suggested should be accepted by Government.

Another reason why I am suggesting this amendment is this. We know one thing from experience that whether there is provision for sub-letting or not, there will be sub-letting and it is bound to be there. Of course, one may argue why a tenant should be benefited at the cost of the landlord. Of course, that is a valid argument and one may not agree that the tenant should be benefited at the cost of the landlord. That is exactly why I say that it should be legalised. The landlord should also get something out of the spoils that the tenant gets; about 10 to 15 per cent should be allowed to the landlord, so that he could also get some share out of the spoils.

We know very well from our experience that sub-letting is existing in a very ruthless form now, and sometimes we find that a tenant realises more than double his rent from the sub-tenant or the persons to whom he has sub-let the accommodation. Sometimes it has been found that a tenant realises his whole rent from the sub-tenant by giving only a room to the sub-tenant of a flat. That is why I feel that the whole thing should be legalised so that the landlord also will get some portion out of the extra money that the tenant is getting

If we go through the figures in regard to the number of cases in Delhi, we find that there were 13,698 cases

[Shri N. R. Laskar]

Instituted for eviction of tenants. Of course, these figures are not up to date, but they relate only to the period 1959-62. I do not exactly know the number up to date. But the number during 1959-62 is a pretty big number.

So, I would say that since Government are not able to provide accommodation to the population in Delhi, they should at least legalise whatever arrangements the people are able to make by themselves for the purpose of accommodation. Therefore, I would submit that this amendment that I have suggested should be accepted.

With these words, I commend my Bill for the acceptance of the House.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Delhi Rent Control Act, 1958, be taken into consideration".

There is an amendment to this motion. Is the hon. Member moving it?

Shri Vishwa Nath Pandey (Salem-pur): I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 30th November, 1965". (1)

Mr. Deputy-Speaker: The amendment is now before the House. The time allotted is one hour. Hon. Members should be very brief. Now, Shri Warior.

Shri Warior (Trichur): It is a very simple Bill, but it is a very important Bill, and, therefore, some more time should have been allotted for this.

If Government wish to accept it, they should do so. Otherwise, they must bring forward some legislation later to amend the Act so that the desired object can be achieved. In

that case, this Bill would only serve as a recommendation to Government and as a means to express our opinion. It is in that light that we are supporting this Bill.

The position in regard to housing in Delhi is that Government are not able to provide adequate housing accommodation even to their own servants. Most of those Government servants are now either sub-tenants or sub-sub-tenants. If Government are going to disturb that system, then most of those people would not be found working in their own offices and discharging their duties but they would be running about to the courts since they will be dragged to the court for eviction or ejection purposes. When Government are not able to provide housing accommodation to thousands of their own employees, how can they afford to close their eyes to this vital problem affecting very many other employees employed in commercial firms, business-houses etc.?

This Bill does not bring within its purview all those various workers or labourers who are daily-wage-earners, and who are not having any accommodation and who are living in *jhuggis, jhompris* and small hutments etc. This Bill is mainly applicable to the small middle class employees or the higher middle class employees. We find that most of the accommodation has been given in the early stages after Partition to the refugees because they naturally got the greatest consideration. Most of the houses are either built by them or occupied by them under some allotment. After that, a new influx has started, and Delhi is becoming bigger and bigger daily. More and more people are coming to Delhi for employment. In recent times, we have found that owing to the developmental programmes in Delhi or near about Delhi, several people have come to Delhi and are residing in Delhi for their own convenience. All those people

have got to be accommodated. Either Government should have a comprehensive scheme of development of housing in order to accommodate all these people or else they should permit the people to make their own arrangements for accommodation and see that the arm of the law does not come down heavily or harshly upon them, so that these people could find some shelter somewhere and live here. At times these people have to pay very high rents. I have seen that these people pay as much rent as the first tenant owes to the landlord, even though they are given only a part of the accommodation, at times a single room, a joint kitchen and toilet. Even then they are forced to pay such exorbitant rents, to keep that accommodation.

15 hrs.

You know, as the Chairman of the Housing Committee, that we have been asked to submit returns about the accommodation we have got. I am sure many people would not have given that because we also have the same problem. I am told government officers, even section officers, do not get any accommodation, and by some relationship they approach MPs asking for accommodation. We cannot deny it, nor can we allow it. We are also in a predicament. In such cases, what shall we do? This is a pressing problem here.

More than that. There is another aspect. I want to know from Government by what time they expect to completely absorb all these people not accommodated by Government themselves. I am told that at present only 50—53 per cent are accommodated, that means 47 per cent are left to themselves. Where should they go. Now they seek refuge in this sub-tenancy or co-tenancy. I think this is a very pressing problem and I hope Government will pay its attention and find a solution to it as early as possible.

I support the Bill.

श्री बाल्मीकी (बुर्जा) : उपाध्यक्ष महोदय, माननीय सदस्य श्री निहार रंजन सास्कर, ने जो संशोधनार्थक विधेयक इस सदन के सामने प्रस्तुत किया है, मैं उस का समर्थन करता हूँ।

दिल्ली हमारे राष्ट्र का एक ऐसा स्थान है, जिस की ओर सभी का ध्यान जाता है। जब मैं 33 साल पहले यहाँ आया था, तो यहाँ की आबादी पांच लाख थी, लेकिन आज इस नगर की आबादी 27 लाख है और कम से कम चार पांच लाख आदमी रोजाना यहाँ आते जाते हैं। यहाँ की आबादी की समस्या एक विकट रूप धारण करती जा रही है। इस समस्या को हल करने के लिये जितना खर्च करना चाहिए था, उतना खर्च नहीं हो सका है। जहाँ तक रहने के लिये मकान का प्रश्न है, यहाँ पर विशेषकर उन लोगों के सामने भयंकर सवाल है, जो कि छोटी आमदनी और छोटी तनकवाह के हैं जो अपने रोज का जीवन नृकल से चला पाते हैं और जो किसी तरह से अपना जीवन व्यतीत करते हैं। जब 1947 में देश का विभाजन हुआ और पश्चिमी पाकिस्तान और पाकिस्तान के दूसरे हिस्सों से हमारे पुश्तार्थी भाई आए, तब भी यहाँ पर इसी प्रकार की समस्या पैदा हुई थी। उस वक़्त यहाँ के सभी छोटे बड़े मकान वालों ने दया-याचना के भाव से नहीं, बल्कि हमारे पुश्तार्थी भाइयों की दिवंगत का श्रेष्ठ कर और हमारे प्रधान मंत्री, इंदिरा जीहरलाख नेहरू, की अपील से प्रभावित हो कर, हमारे उन भाइयों को अपने यहाँ स्थान दिया।

जब दिल्ली रेंट कंट्रोल बिल पास हुआ, तो मैं समझता था कि यहाँ के मकान-मालिकों और किरायेदारों के बीच का रिश्ता ठीक होगा, लेकिन अब भी उन के बीच का रिश्ता ठीक नहीं हो रहा है, बल्कि उन के आपस के झगड़े बढ़ रहे हैं, और मालिकों का किरायेदारों को परेशान करने के लिये

[श्री वाल्मीकी]

राजाना अनेक प्रकार के हथकंडे प्रस्तुत कर रहे हैं। किरायेदारों को रेंट कंट्रोलर से किन्नी प्रकार की भी सहूलियत या सुविधा नहीं मिलती है और कचहरियों में उन के ऊपर जबरदस्ती केस चलाये जा रहे हैं।

यह ठीक है कि किरायेदार किसी भी कारण से उप-किरायेदार रखते हैं, लेकिन एक कारण यह है कि जो काम सरकार के करने का है, वह भी नहीं किया गया है। सरकार हमारे लोगों की जरूरियात को पूरा करने और उनके जीवन को उत्तम प्रकार से चलने का अवसर देने के सम्बन्ध में प्रबन्ध नहीं कर सकी है। वे जीवन के बड़े विकट सवाल हैं किन्तु भ्रूवास, मकान और घरती का प्रश्न ही नहीं हल हो पाया है? अभी उस दिन चिन्त किया गया था कि हम देश में समाजवाद लाना चाहते हैं और इस लिए ग्रामों में लोगों को रहने के लिए और खेती के लिए जमीन दिलाने के लिए सीमा-निर्धारित करना चाहते हैं। अभी तक गांव में वह काम पूरा नहीं हुआ है क्योंकि बड़े बड़े लोगों ने अपने चाचा-ताऊ और अपनी श्रीलाद में घरती बांट दी है जैसे करोड़पति अपनी सारी सम्पत्ति और सारी दौलत को पच्चीस तीस लाख रुपये को दो महीने के बच्चे के नाम भी दिखाते हैं। इस लिए ग्रामों में सीमा-निर्धारण का कोई प्रभाव नहीं हुआ है।

पिछले दिनों सदन के सामने एक बड़ा सवाल आया था कि यदि हम देश में समाजवाद की प्रवृत्ति लाना चाहते हैं लोकतंत्र प्रतिक्रिया को लाना चाहते हैं तो यह जरूरी है कि देश के बड़े नगरों में और विशेषकर दिल्ली में सरकार घरती को और बड़े मकानों को राष्ट्रीय आधार पर अपने हाथ में ले ले उन का राशनग कर दे ताकि गरीब और

मामूली लोगों को रहने के लिये जमीन व मकान का प्रबन्ध हो सके। इस प्रकार यह समस्या हल हो सकती है। लेकिन ऐसा नहीं किया जा रहा है।

मैं समझता हूँ कि माननीय सदस्य ने जो संशोधन पेश किया है वह मामूली सा है। देखने में यह बिल छोटा प्रतीत होता है लेकिन हमारे किरायेदार और उपकिरायेदार उससे लाभान्वित होंगे और रहने की दृष्टि से उनके जीवन में जो कठिनाईयाँ हैं वे दूर हो सकेंगी।

इन शब्दों के साथ मैं इस बिल का जोर-दार समर्थन करता हूँ।

मैं माननीय मंत्री जी का ध्यान इस तरफ आकर्षित करना चाहता हूँ कि यह नहीं होना चाहिए कि उन के काम से केवल मकान-मालिकों को ही मदद पहुंचे। मैं दिल्ली में देखता हूँ कि पुलिस मकान-मालिकों के लालच में आकर किरायेदारों को सताती है परेशान करती है। मुश्किल यह है कि अब भी देश में गरीबों और मामूली लोगों को इन्साफ मिलना मुश्किल है और पुलिस अब भी मालदार लोगों के हाथ का हथकंडा है। अगर सरकार किरायेदारों को कानूनी सहूलियत दे भ्रूवास की स्थिति ठीक करे, घरती का प्रबन्ध करे और बड़े मकानों का राशनग करे तो यह समस्या हल हो सकती है। मैं यह जरूर चाहता हूँ कि बड़े बड़े मकान-मालिकों की निस्वत किरायेदारों और उप-किरायेदारों का ध्यान रखा जाय ताकि वे लाभान्वित हो सकें।

Shri Narendra Singh Mahida (Anand): Mr. Deputy-Speaker, last year I also brought to the attention of the hon. Minister the necessity of having a proper control Rent Act in Delhi. I was very surprised that though Delhi is a large city, there is no proper rent control legislation here in the sense we have in Bombay, Calcutta, Madras and such other big cities.

I would draw the hon. Minister's attention to the Bombay Rent Control Act which is considered a model Act. I request him to pay his fullest attention to it and accept it as the means for controlling interests of tenants and landlords in Delhi.

I have had occasions when I have come in contact with problems connected with this matter. A few years back Delhi was a small place, before partition. Later on many officials, civil and military, have built houses here. Military officials are today in a very awkward position. They had rented their houses to tenants while in service. But after retirement, they are unable to occupy those houses. This is a very absurd position. These officials when in service and stationed at different places had built houses, but in spite of owning them even after retirement they cannot have actual possession for their own use. Conditions in Bombay are different. There, if you prove that you have my other premises and that you want it for your own occupation, you can have it.

We also find that people take loans from Government or co-operative societies for building houses, and ultimately they do not live in them but give them on rental. They occupy the premises allotted to them and get rent from their own houses, thus getting double advantage, and that accentuates the problem.

In Delhi you cannot get a house for less than Rs. 250 or Rs. 300. Middle class people earning Rs. 300 or Rs. 400 a month cannot afford to pay their full salary for rent. In order to ease the position for the tenants and to assure the landlords a fair return, it is necessary that in a city like Delhi we should have a Rent Control Act on the lines of Bombay.

I therefore laud the objective of my colleague, Shri Laskar, in bringing this Bill, but it is not as comprehensive as it should have been. But the idea behind it is appreciated, and I request

the hon. Minister to accept the viewpoint that has been expressed by him.

Shri A. N. Vidyalankar (Hoshiarpur): Personally I do not feel like my predecessor that the purpose of the Bill is very laudable. I am for the tenants and sub-tenants, but I am not for the owners and sub-owners. The purpose of the Act was to control the dealings of the house owners, but I think the Chief tenants who become sub-owners also exploit the tenants in the same way as the owners do.

Sub-owners are those who rented the building originally in their own names, but subsequently let out the whole or portion thereof for earning rent. I know of cases where original tenants are paying Rs. 25 per month, but they have sublet the house or partitioned the rooms, and are now earning Rs. 250 a month from sub-tenants. This kind of exploitation is worse than the exploitation from the owner's side. Therefore, we should not encourage sub-owners. You can control the original owner. The tenants can go to the court against him if he is charging more rent and they can get the same reduced, but the sub-tenant cannot go to the court against the sub-owner, because under the law subletting is prohibited and is illegal.

There is no doubt that there is want of housing accommodation in Delhi. So, Government should encourage house building activities, and strictly enforce the tenancy laws so that nobody should be able to charge more than is justified.

I am also in favour of imposing ceiling on urban accommodation. Nobody should be allowed to own or occupy unlimited space. There should be ceiling, so that housing accommodation should be properly distributed and divided. But while we try to control the owners, we should also similarly try to control those who were originally tenants but have become sub-owners, who sublet the houses and in many cases earn much more than the owner of the house. Therefore, I

[Shri A. N. Vidyalkar]

think that if this Bill is passed, a new evil would be encouraged, rather stabilised. I am not in favour of this Bill. I oppose it.

श्री हुकम चन्द कछवाय (देवास) :
उपाध्यक्ष महोदय, मेरे मित्र श्री लास्कर
ने जो बिल यहां रखा है में उसका समर्थन
करता हूँ। इसमें जो व्यवस्था की गई है...

Shri K. N. Tiwary (Bagaha): No
quorum.

Shri Warrior: He should have him-
self asked for quorum before speaking.

Mr. Deputy-Speaker: The bell is
being rung. . . . Now there is quorum.

श्री हुकम चन्द कछवाय : दिल्ली में
किरायेदारों और मकान-मालिकों के बीच
जो झगड़े चलते हैं इनके लिए विशेषकर सर-
कार ही जवाबदार है। हर मकान मालिक
यह चाहता है कि उसे ज्यादा किराया मिले
और ज्यादा किराया कमाने के लिए यह
किरायेदार रखता है। लेकिन उसके साथ
आप यह भी देखें कि वह किरायेदार को कोई
रखीद नहीं देता है और इसका नतीजा यह
होता है कि उस किरायेदार के पास कोई
भूख नहीं रहता है कि वह उस मकान मालिक
का किरायेदार है। एक किरायेदार के पास
उसके रिश्तेदारों भी रहते हैं और दिल्ली जैसे
बड़े शहर में चूंकि यहां मकान आसानी से
नहीं मिलता है। सरकारी कर्मचारियों को
तो विशेषकर मकानों की बड़ी तंगी है।
उन्हें दिल्ली में मकान ठीक ढंग से नहीं मिल
सकता है। सरकार को जिस प्रकार से
सरकारी कर्मचारियों के लिए मकानों की
व्यवस्था करनी चाहिए थी नहीं की है जितनी
तेजी से पग इस विषय में उठाना चाहिए था
वहीं उठाया है। जितना उनको किराये
के तौर पर रखा दिया जाता है उतने पैसे
में आज कहीं भी दिल्ली के भन्दर मकान नहीं
मिल सकता है।

हर मकान मालिक की यह कोशिश होती
है कि किरायेदार से वह ज्यादा किराया
कमाये। इस को ध्यान में रखते हुए जो पुराना
किरायेदार होता है उससे मकान खाली कराने
के लिए वह दसियों प्रकार की झड़चनें डालत
है। दसियों प्रकार की उसको तकलीफें देता है
कभी वह नल काट देता है और कभी वह बत्ती
की लानई काट देता है। कई प्रकार से वह
किरायेदार को हैरान व परेशान करता है
और चाहता है कि तंग आ कर किसी तरह से
पुराना किरायेदार उसके मकान को छोड़
कर चला जाए।

आप देखें कि आज कितने ज्यादा झगड़े
मकान मालिकों के और किरायेदारों के
कोर्ट्स में चल रहे हैं। अगर उनका हिसाब
लगाया जाए तो आप को इस तरह से हजारों
केस मिलेंगे। सरकार को जिस ढंग से पग
उठाना चाहिये था जितनी तेजी से कदम आगे
बढ़ाना चाहिए था नहीं बढ़ाया है। यह
बहुत ही सुन्दर बिल है जो पेश किया गया
है। मैं समझता हूँ कि माननीय मंत्री जी
को इसको स्वीकार करने में कोई आपत्ति
नहीं होनी चाहिए। यह बहुत ही सरल
और छोटा सा बिल है। इसको बिना शर्त
स्वीकार किया जाना चाहिए।

आज सरकारी कर्मचारियों को मकान
को लेकर जिस परेशानी का सामना करना
पड़ता है उसको ध्यान में रखते हुए आपको
अधिक से अधिक मकान बनाने चाहियें थे।
क्यों नहीं सरकार लोगों को नौकरियां देने के
साथ-साथ उनको मकान भी देती है। उनको
साथ ही साथ रहने के लिए मकान भी दिया
जाना चाहिये। तब यह समस्या काफी हद तक
हल हो सकती है।

मुझे मालूम है कि झुग्गी झोंपड़ियों के
भन्दर बहुत से सरकारी कर्मचारी भी रहते हैं।
उनमें कुछ ऐसे लोग भी पढ़ेंगे हुए हैं जिन्होंने
अपने नाम पर दस दस और बीस-बीस

झुगियां डाल रखी हैं और उनका बे किराये पर चलते हैं। यह स्थिति क्यों पैदा हुई है? दस दस और बीस बीस झुगियां उन्होंने क्यों और कैसे डाल रखी हैं। इसका कारण यह है कि उनको पैसा मिलता है। यदि वे इस तरह से झुगियां डाल सकते हैं तो ऐसा वे उनके ऊपर किसी का हाथ हो तभी कर सकते हैं। किसी न किसी व्यक्ति का उनके ऊपर हाथ होता है। ऊपर किस व्यक्ति का हाथ हो सकता इस बारे में मैं ज्यादा धागे नहीं जाना चाहता हूँ। परन्तु यह जो बिल लाया गया है उसको इसी साल से लागू करना चाहिये यह कहा गया है। यही सारा दुःख है। इसका जो संशोधन लाया गया है उसमें लिखा है कि इसको जनवरी, 1965 से लागू करना चाहिये इसमें पिछली बातें नहीं रखनी चाहियें। इसमें सन् 1952 से 1962 तक का समय दिया गया है उसके बजाय इस को 1965 से लागू करना चाहिये। अधिकांश लोगों ने देखा होगा कि मकान मालिक खुद तो पैसा कम देते हैं लेकिन किरायेदार को रख कर उससे ज्यादा किराया ले लेते हैं। लोग करें भी क्या। यहां पर मकान मिलते नहीं हैं। वह जब नीकरी करने प्राया तो यह सोच कर प्राया कि यहां पर किराये का मकान ले लेगा और वह इस तरह से किसी के किरायेदार बन कर रह जाते हैं। बहुत से लोगों ने इस तरह से अपने मकान दे रखे हैं। सुनते हैं कुछ संसद् सदस्यों ने भी दे रखे थे। जितना संसद् सदस्यों को देना होता है उससे ज्यादा वह कमा लेते हैं। जहां एक दो साल हुए संसद् में चुन कर प्राये हुए लोग प्राये शुरू हो जाते हैं। जो लोग पहले से किराये पर रह रहे हैं उनका संसद् सदस्यों के पास पहुंचना कोई आश्चर्य की बात नहीं है। लोगों को रहने के लिये मकान चाहिये। आखिर कहीं न कहीं तो वह रहेंगे ही। अगर यहां से दस मील दूर मकान मिलेगा तो रहेंगे, बीस मील दूर मिलेगा तो रहेंगे। भले ही उसको दस की जगह बीस देने पड़ें, तीस देने पड़ें लेकिन उसे मकान चाहिये। मकान मालिक का लक्ष्य तो सिर्फ यह होता है कि वह देखे कि

प्रादमी कमाता कितना है। यह सोचता है कि फलां प्रादमी इतना क्यों कमाता है इतना खाता क्यों है, उस में से उसको भी हिस्सा मिलना चाहिये। उसको ईर्ष्या होती है। वह चाहता है कि पुराने प्रादमी को निकाले और नये को रखे। यहां पर जब तीन और चार मंजिला मकान नहीं बनते हैं तो बेचारे लोग कहां जायेंगे। इसलिये प्राप तीन या चार मंजिला मकान बनवाने की व्यवस्था करें क्योंकि लोगों को बहुत परेशानी है।

बिल का समर्थन करते हुए मैं समझता हूँ कि इस और विशेष ध्यान दिया जायेगा। मैं समझता हूँ कि माननीय सदस्य किसी दबाव में आकर इस बिल को वापस नहीं लेंगे और मन्त्री जी से चाहूंगा कि वह इसे स्वीकार कर लें।

Shri P. R. Chakraverti (Dhanbad): Undoubtedly, the objects that have been put forward by my friend from Assam are laudable and I feel that it is in the fitness of things that the Government come forth with a comprehensive Bill on this issue. It is a matter of deep concern; in the context of the influx of the people from all over India to the city of Delhi (as the Minister of Works and Housing suggested the other day, 200,000 people per year are coming to Delhi) juggles and jampdies crop up in every corner of the city. When this particular order was issued it had another background, namely to discourage the irregularities. But from facts as they are revealed by the statistics of Government, we find that the Government officials themselves are lacking in accommodation to the extent of two-thirds; they have 33,000 houses and 66,000 houses have to be built to accommodate the Government employees only, not to speak of others. When people come, they are allowed to take shelter with somebody whom they know, maybe their relatives or friends or colleagues in the office and somehow the later want to accommodate them in their quarters, congested though these may be. In terms of this Bill, which is now proposed to be amended,

[Shri P. R. Chakraverti]

the owner of the house is to be informed and his permission taken. What is prevalent in Bombay is now spreading everywhere, the *pugree* system. Immediately, some payment has to be made without any regular receipt issued by the payee. The *pugree* system has been introduced in the capital also. What happens is this— a gentleman wants to share a small congested area with a colleague or a relative or an intimate friend of his own, who is in difficulties. He cannot do so if you force him in terms of the existing Act that the owner must give formal permission. The owner will not give him a certificate if he seeks his permission. He says: "Yes, give me something; give me a heavy amount as *pugree* and I shall give your co-sharer to stay." A monthly receipt for Rs. 10 or Rs. 15 will be given, this gentleman, willy-nilly, has therefore been forced to accommodate some person without a formal permission in terms of this control order in consideration of all these difficulties which he is confronted with. Obviously these difficulties face the poor lower middle-class. Taking into account these difficulties, I am sure the Government will bring a comprehensive Bill. But at this stage the proposed amendment is a little attempt to regularise the irregularities which are there because of the stark facts as they present themselves. So, I feel that Government will be accommodating certain sections of the people who are really in a difficult situation, who have been sheltered in small accommodation which are called as shanties; it is the shanties that they are living in; still they want to share the difficulties with somebody else who are ready to do so and if they have not sought the formal permission as is expected in terms of the rules and regulations, that ought to be set right and that is the attempt which has been made by my young friend. He comes from the other part of India and yet he understands the difficulties of the Delhi people. Being one who had been in Delhi legislature for some years, I also appreciate his laudable move and I am prompted to lend him my sup-

port with the fervent wish that the Government will come forward soon with a comprehensive Bill.

श्री क० ना० तिवारी (बगहा) :
उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करता हूँ। लेकिन भय यह है कि कोई भी कानून जब बना दिया जाता है तो वह तब तक ठीक तरह से प्रमल में नहीं आता है जब तक कि उसके कारणों का निराकरण न कर दिया जाये। लोग आखिर मकानों को क्यों सबलेट करते हैं। इसलिये कि वे किराया ज्यादा लेना चाहते हैं। इसका एक ही कारण है कि घरों की कमी है। इसलिये इस बिल को लाने के साथ-साथ यह भी देखना चाहिये कि उस को लाने के जो कारण हैं उनको पहले ठीक कर दिया जाये, नहीं तो यह बिल पास भी कर दिया जाये और इग को लागू करने की कोशिश भी की जाये, लेकिन इस से बुराई बढ़ेगी, घटेगी नहीं। कानून तो है ही। अभी तक है। लेकिन उस कानून के रहने हुए भी यह बुराई है और लोग पगड़ी लेते हैं। पगड़ी न लेने का कानून मौजूद है लेकिन कोई ऐसा शहर नहीं है जहाँ लोग पगड़ी नहीं ले रहे हैं, जैसा कि श्री चक्रवर्ती ने कहा। छोटी छोटी दूकानों में लोग बैठे हुए हैं, छोटी छोटी जगहों से मकान मालिकों को बड़ी इनकम है। किराये की जगह पर पगड़ी के नाम से छपया लिया जाता है। इसलिये इस के जो कारण हैं सरकार को पहले उनका निराकरण करना चाहिये।

दूसरी बात मैं आप को बतलाता हूँ। एक बार पटना में मेरे एक दोस्त बम्बई से आये। उन्होंने कहा कि मुझे पटना घुमा कर दिखावा दो। मैंने दिखावाया। उसके बाद उनसे पूछा कि पटना के बारे में तुम्हारा क्या इम्प्रेसन है। तो उन्होंने कहा कि मेरा इम्प्रेसन तो यह हुआ कि :

"Patna has no consideration for space."

करीब करीब इसी तरह की बात दिल्ली में भी है। पहले जमाने के जो एकतल्ले के मकान

बने हैं उन में जगह ज्यादा लगी है। उनकी जगह पर भ्रगर दो मंजिले, तीन मंजिले और चार मंजिले मकान बनाये जायें तो उसमें ज्यादा लोगों को अक्रोमोडेट किया जा सकेगा और जमीनपर लोगों का खर्च भी कम होगा। इस लिये इधर भी ध्यान दिया जाना चाहिये। जितनी स्पेस बच जायेगी उसमें और ज्यादा लोगों के लिये गुंजाइश निकल जायेगी। इस लिये इस काम को करना चाहिये।

मैं श्री विद्यालंकार जी से सहमत नहीं हूँ कि जिन लोगों के मकान दिल्ली में हैं उनके लिये रहने के मकानों की सीलिंग कर दी जाये। मैं पूछना चाहता हूँ कि कोई एम० पी० हो, श्री विद्यालंकार जी एम० पी० हैं, मिनिस्टर रह चुके हैं आखिर उनको दस कमरों का बंगला क्यों चाहिये। भ्रगर इस तरह से होता है तो लोगों के दिल में हार्ट बनिये होती है। भ्रगर आप यह समझते हैं कि आप को दस या बीस कमरे का मकान चाहिये तो जिस आदमी ने छंटा सा दस कमरे का मकान बना लिया है उसके लिये आप सीलिंग कर दें और एक कमरा उसे दे दें बाकी कमरे दूसरे को दे दें, मुझे यह कुछ इम्प्रीकल मालूम होता है। ऐसी बातें करने की तरफ सरकार का ध्यान नहीं जाना चाहिये क्योंकि उससे पब्लिक ऐजिटेशन हांगे और पब्लिक प्रोपीनियन सरकार के खिलाफ जायेगी।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, श्री लास्कर, यह जो दिल्ली कंट्रोल (अमेंडमेंट) बिल लाये हैं उस के लिए मैं उन्हें बधाई देता हूँ। भारत की जनता की आबास समस्या की इस के अलावा और कोई हल नहीं हो सकता कि जिस तरीके से हमने यह नारा लगाया था कि जमीन जोतने वाले को मिले खंड अष्ट गो टू बी टिलर उसी तरीके से हम अब यह नारा लगाये कि जो मकान में रहता है वह मकान

का मालिक समझा जाये। रिहायश की समस्या को हल करने के लिये इस के अलावा हमारे सामने और कोई हल नहीं है। भ्रगर ऐसा किया जाये तो मसला एक महीने में हो सकता है बशर्ते कि सरकार उसे करना चाहे। आज हम देखते हैं कि मकान खाली पड़े हुए हैं, एक, एक के पास 50, 50 कोठिया खाली पड़ी हुई हैं। कोई बीबी के नाम से है, कोई नानी के नाम से है, कोई दोहते के नाम से, कोई स्टैप मदर के नाम से है तो, कोई भतीजे के नाम से है, इन सभी कोठियों में पब्लिक के लोगों को बसाया जाये और सरकार इस काम को अपने हाथ में ले। लेकिन अब उपाध्यक्ष महोदय, आप ही इस सरकार को समझा दीजिये। उन्होंने उल्टा काम कर लिया है। पानी का काम दुनिया में मद करते हैं और दूध का काम स्त्रियां करती हैं, मारी दुनिया में ऐसे चलता है लेकिन हमारे यहां उसका उल्टा होता है। हमारे यहां डा० मुशीला नायर को पानी का काम सौंपा गया है और जनरल शाहनवाज को काम सौंप रक्खा है दूध का जिसका नतीजा यह होता है कि दिल्ली शहर सूखा हुआ पड़ा रहता है। हमारे अपने साऊथ एवेन्यू में पानी की हालत यह है कि सिर्फ घाट घंटे को पानी आता है और बाकी के सौलह घंटे पानी बंद रहता है। जरूरत इस बात कि है कि यह काम महिलाओं से छीन कर किमी पुरुष को दिया जाये।

जहां तक मकानों के किराये का मवाल है तो मेरा कहना यह है कि जिन मकानों के आज तक किराये दिये जाते रहे हैं उनके किराये कब तक दिये जाते रहेंगे? महत्मा गांधी ने तो कहा था कि मकान मालिक किराया वसूल कर चुके हैं। भ्रगर किमी एक मकानों में 50,000 किराया लगा था तो उसके वह एक लाख रुपया वसूल कर चुके हैं इमान्तर अब मकान किरायों का कोई मवाल नहीं है। जो गरिब लोग हैं उन को मुफ्त मकान दिया

[श्री यशपाल निर]]

जाये । जो बड़े भ्रादमी हैं उनकी कोठियों के ऊपर किराया बढ़ाया जाये ।

जब यह बात घा गयी है तो मैं यह भी कहना चाहता हूँ कि जो मकानात एम० पीज० को दिये जाते हैं वह उनकी बोटिंग स्ट्रेंगथ को देख कर दिए जायें, अर्थात् जिस को जितने ज्यादा बोट मिले हों उसको उसी हिसाब से बड़ा मकान दिया जाये और जिसे थोड़े बोट मिले हों उसे छोटा मकान दिया जाये । लेकिन भ्राज बोटिंग स्ट्रेंगथ का कोई ध्यान ही मकान एलाट करते वक्त नहीं रक्खा जाता है । हालत यह बन रही है कि जिनके हुराये हुए लोगों को गवर्नर बनाया जा रहा है उन जीतने वालों को घोंसले में रक्खा जा रहा है । इसलिए मेरी प्रार्थना यह है कि इस मसले को हल करने के लिये सरकार इस काम को अपने हाथ में ले । अगर यह काम श्री मेहरचन्द खन्ना को दे दिया जाये तो मुझे यकीन है कि वे इस काम को बखूबी प्रंजाम दे सकेंगे । श्री मेहरचन्द खन्ना एक बहादुर और दिलेर भ्रादमी हैं और अगर सरकार उनको छूट दे दे तो खन्ना जी तीन महीने में इस मसले को हल कर सकते हैं । लेकिन भ्राज उनके हाथ बंधे हुए हैं । श्री खन्ना ने काम करके दिखलाया है और एक करोड़ लोगों को यहाँ पर बसाया है । डाक्टरों की सलाह की पूर्वाह न करते हुए और उनके मना करने के बावजूद खन्ना जी ने रात, रात भर जाग, जाग कर भ्रावास समस्या को टैकल किया है और उसी का परिणाम हम देख रहे हैं कि एक करोड़ भ्रादमियों को यहाँ पर बसाया है । ज़रूरत भ्राज श्री मेहरचन्द खन्ना के हाथ मजबूत करने की है । जिस तरीके से हमने यह कानून बनाया कि जमीन खेती करने वालों की हो उसी तरीके से यह भी कानून बनाना चाहिए कि मकान रहने वालों का हो । जिन की तन्क्वाह 2000 रुपये से ज्यादा हो उनके किराये बढ़ाये जाये, तरीक भ्रादमियों का किराया ख़तम किया जाये

और जो मिडिल क्लास के लोग हैं उनके किरायों में भी कटौती की जाये ।

श्री विश्वनाथ पाण्डेय : उपाध्यक्ष महोदय प्रथमो तक जितने सदस्य इस पर बोलें हैं, मैं समझता हूँ कि सभी लोगों ने इस संशोधन विधेयक का समर्थन किया है सिवाय एक श्री विद्यालंकार जो छोड़ कर, लेकिन उन्होंने भी इस विधेयक की भावना का समर्थन किया है ।

श्री लास्कर ने जो विधेयक सदन के सामने प्रस्तुत किया है उस विधेयक के द्वारा दिल्ली के रहने वाले लोगों के साथ उन्होंने वर्षी भलाई का काम किया है । दिल्ली की जन संख्या उत्तरोत्तर बढ़ती चली जा रही है जब कि मकानों की कमी पहले से ही यहाँ पर मौजूद है । यहाँ मकानों की कमी होने की वजह से लॉग मूल किरायेदारों के साथ उन के मकानों में उपकिरायेदार बन कर रहना चाहते हैं और अगर किरायेदार उन से मनमाने ढंग से अधिक किराया वसूल करते हैं तो यह अनुचित बात है और ऐसा नहीं किया जाना चाहिये । जो मकान मालिक हैं उन के अधिकार पर तो इस बिल के द्वारा कोई बाधा नहीं है और उन का जो अधिकार है वह तो क्यों का क्यों कायम है । श्री लास्कर ने अपने अमेंडमेंट बिल में महज यह चाहा है कि प्रथमो तक जो सर्वटैनेंस के लिये डेट 9 जून, 1952 है उस की जगह पर 9 जून, 1962 कर दिया जाये क्योंकि मौजूदा एक्ट में मकान मालिकों को यह अधिकार हासिल है कि जो मूल किरायेदार हैं उन के साथ अगर कोई दूसरा उप किरायेदार रहता है तो उन के ऊपर मुकद्मा चला कर निकाल सकते हैं । मकानों की किल्लत होने के कारण हांजा यह है कि जो किरायेदार होते हैं वे अपने साथ में कुछ लोगों को बग़ीर उप-किरायेदार के रख लेते हैं और उनसे ज़रूरत से ज्यादा किराया वसूल करते हैं जो कि नामुनासिब है । एक समाजवादी सरकार होने के नाते उन का

यह कर्तव्य हो जाता है कि वह लोगों की आवास की समस्या का प्रबन्ध करे। सरकार को इस को देखना चाहिये कि मूल किरायेदार उकिरायेदारों से अधिक किराया वसूल न करें और अगर वह ऐसा करते हैं तो गलत काम करते हैं।

जबलत इस बात की है कि सरकार ऐसी व्यवस्था कर दे, इस विधेयक के अन्दर ऐसा इन्जाम कर दे जिस से मकान मालिक किरायेदारों को निकाल न सके और तब तक के उन पर मुकद्दमे चला कर परेशान न कर सके। छोटे किरायेदार परेशान न किये जा सकें और इस दृष्टि से उन किरायेदारों को आवश्यक सुविधा प्रदान करने के हेतु जो उन्होंने विधेयक प्रस्तुत किया है वह स्वागत योग्य है। जो इस वक्त किरायेदार रह रहे हैं उन को सुविधा दी जाये जिस से वे आसानी के साथ उन अपने मकानों में रह सकें।

इस तरह की कानूनी व्यवस्था करनी इसलिये भी आवश्यक है कि क्योंकि मकानों की अत्यधिक कमी है और चूकि रुपये की कमी है इसलिये आवश्यकतानुसार नये मकानात बनाये नहीं जा सकते हैं। इतना बिल्डिंग मैटेरियल भी उपलब्ध नहीं है कि मकान भारी तादाद में बन कर तैयार हो जायें। दिल्ली देश की राजधानी होने के नाते यहां पर जनसंख्या लगातार बढ़ती ही चली जा रही है इसलिये जो श्री लास्कर ने संशोधन प्रस्तुत किया है इस कानून के अन्तर्गत उसे स्वीकृति प्रदान की जाय। बैसे मैं चाहूंगा कि सरकार एक बिस्तृत विधेयक लाये ताकि इस रेंट कंट्रोल ऐक्ट का पूरी तरह से धाज की परिस्थिति के अनुसार बदलाव हो सके और यहां के जो रहने वाले किरायेदार हैं उन को सुविधाएँ प्रदान हों। इन शब्दों के साथ जो उन्होंने विधेयक प्रस्तुत किया है मैं उस का समर्थन करता हूं।

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):
Mr. Deputy-Speaker, Sir, I do admit that Delhi has an acute housing prob-

lem, and there can be no doubt about it. It is, as you know, a fast-developing city, and in less than 20 years' time its population has grown from five lakhs to 30 lakhs. The present population is therefore six times that of what it was 20 years ago. Such is the growth of population of Delhi, and the housing programme has not been able to keep pace with the galloping growth of population. Therefore, the problem of housing is there in Delhi and there is no doubt about it. We have a special programme for housing both in the private sector and the public sector. You may yourself have seen that a number of new colonies are coming up fast and yet the problem continues. I do admit it. We are trying to encourage the private people to come up and build up colonies and we provide incentives and facilities for that. In spite of all this, the shortage is there.

But I want to know one thing from the hon. Member: whether this Bill is any answer to the problem; whether he seeks to solve this problem by the passage of this Bill. I think this Bill does not serve that purpose. The only object of this Bill is to legalise sub-letting. It has been argued that the landlords, or most of the landlords are a set of undesirable and unscrupulous people, and therefore, protection must be given to the tenants. I do admit that there are some landlords who might be of that character or that nature, but this is not a correct approach. All landlords are not as bad as they have been painted. There are a number of landlords who are widows and even orphans and the rent that they get from their houses is the only means of their maintenance or livelihood. What is their plight?

I would like to give one or two examples here. I have been associated with the administration of Delhi for the last 15 to 16 months and my experience in that particular direction has not been really happy. I have got instances where I have seen that widows and children, whose husbands

[Shri L. N. Mishra]

ur fathers previously had let out the houses a long time ago, are clamouring for rent and genuinely so, and their tenants do not listen to them. The houses that had been let out at Rs. 4 or Rs. 5 a month and the tenants have now sub-let the houses at Rs. 100 or Rs. 120, and to whose pockets does the money go? Not to the pocket of the poor widows or the orphans or the children whose houses they are, but to those people who call themselves tenants. I am telling you all these things not because all the landlords are good and the tenants have no problem. The tenants have problems. I have also that experience. Many tenants are not given due receipts and they are evicted or ejected and asked to leave the house. As Shri Yashpal Singh and Shri Kachhavaia said, many difficulties are created for the tenants and they are forced to leave the houses. The problem is there. But this is also a fact: that sub-letting has got very adverse effects. Therefore, if we want to legalise sub-letting it will not be a desirable thing to do. He wants that all the sub-letting done upto 1962 should be legalised. That is the main and only object of his Bill. As you know, Sir, we passed a comprehensive legislation on this subject sometime in 1957. When we were faced with that situation, we almost legalised sub-letting upto 1952, because it was very difficult for us to ask those people who were in occupation of the houses to leave, because the government felt that they were genuine tenants. After that, a number of people have left the houses and sub-let the houses to other tenants. Sub-letting has very undesirable effects and I do not think it would be proper to legalise some illegal act.

It is necessary to have some kind of comprehensive legislation on the subject. The question is whether the government have done something on this matter or not. I shall now point out some salient features of what we have tried to do in this regard. The need

for a comprehensive rent control law was felt by the Cabinet which directed the Ministry of Works, Housing and Supply on the 6th August 1957 to hear the representatives of both the landlords and the tenants and consult other ministries concerned with a view to formulating appropriate proposals for the revision of the rent control law then in force in Delhi. The Ministry of Works, Housing and Supply and later the Ministry of Home Affairs to whom this work was transferred, after detailed discussions and meetings with all the interested parties, devised certain principles to reconcile the various conflicting claims to ensure that while the tenants were assured of reasonable protection against eviction and exploitation by the landlords, there was incentive still left for the landlords to maintain their existing houses in proper condition and to build new houses in future. One of the objectives of the new law was "to give to the tenant adequate measure of security against unreasonable evictions." The provisions of the earlier Acts in force were suitably modified to fall in line with this objective.

In the statement of objects and reasons in the Bill introduced by the hon. member, it has been stated that the object of the Bill is to help and safeguard the interests of the tenants from being ejected. It is not understood how the intended measure is going to help and safeguard the interests of the tenants from being ejected, except those who have deliberately sub-let their premises in contravention of the provisions of the laws which have been existing right from the 9th day of June, 1952.

The Delhi and Ajmer Rent Control Act, 1952, which came into force on the 9th June, 1952 prohibited sub-letting by the tenant without obtaining the consent in writing of the landlord in cases of sub-letting after the commencement of the Act. Sub-letting before 9th June 1952 was permissi-

ble with the consent of the landlord though not in writing. During the discussions on the Delhi Rent Control Bill, 1958, it was urged that there were; a number of cases of sub-letting where the landlords had given formal permission though not in writing and were then utilising the provisions of the 1952 Act to evict the tenants denying the fact that permission had informally been given. To prevent hardship to the tenants, sub-letting prior to 9th June, 1952 was recognised in the 1958 Act, but as a specific provision against sub-letting was made in the 1952 Act, any sub-letting thereafter without obtaining permissions as provided in the Act was an infringement of the provisions of that Act and so it was felt that such an action should not be regularised. The provision in the 1958 Act was accordingly made.

This Bill now wants to change this date, i.e., 9th June 1952 to 9th June 1962, thereby seeking to regularise sub-tenancy upto 9th June 1962. The provision against sub-letting without obtaining the consent of the landlord in writing has been in force from 9th June 1952 and a number of tenants have already been evicted for a breach of the provision of the law. Changing the date now to 9th June 1962 and permitting sub-tenancy which had occurred upto that date will not only be unjust but irrational and arbitrary. Furthermore, such a change will benefit only those tenants and sub-tenants against whom the landlords have not taken action using the provisions of the 1952 and 1958 Acts and no relief can be given to tenants and sub-tenants already evicted. Moreover, an arbitrary date like 9th June 1962 would create unreasonable classification contrary to article 14 of the Constitution.

It may be mentioned here that under the provisions of sub-section (2) of section 14 read with sections 17 and 18 of the Delhi Rent Control Act, 1958, it is provided that where a tenant has given notice of his sub-tenancy after the commencement of

the 1958 Act to the landlord in the prescribed manner, the sub-tenant can become a tenant direct; thereby adequate protection is afforded to sub-tenants from being evicted.

Before I conclude, I would like to sum up by saying that acceptance of this amending Bill will lead to confusion and will also operate unjustly against tenants and sub-tenants already evicted and will show undue favour to those tenants and sub-tenants who, even though they have committed a breach of the provisions of the law, have not been evicted, because the landlord had been indulgent.

Sir, for the reasons mentioned by me above there is little justification for carrying out the amendment proposed by the hon. member. I would, therefore, request him to withdraw the Bill.

Shri Narendra Singh Mahida: Does he propose to bring a comprehensive Bill? Last year also it was promised.

Shri L. N. Mishra: The problem is before us. Delhi is going to have a new set-up. We would like to wait for their opinion in this matter.

Shri N. R. Laskar: Sir, many hon. members have supported my cause. Generally all the members who have spoken have emphasised this point that Delhi's population has been increasing like anything in the last few years. From the report of the Delhi census I have shown that nearly 1 lakh people are coming to Delhi every year. How are we to solve their housing problem? The Hon'ble Deputy Minister has said nothing about all these things. However, since he has given us the assurance that he will bring a comprehensive Bill on this matter, I withdraw the Bill.

Shri L. N. Mishra: I did not say that

Mr. Deputy-Speaker: What about Mr. Pandey's amendment?

Shri Vishwa Nath Pandey: I withdraw my amendment.

Amendment No. 1 was, by leave, withdrawn.

Mr. Deputy-Speaker: Does the mover of the Bill have the leave of the House to withdraw his Bill?

Shri Narendra Singh Mahida: No, Sir. I object to it.

Mr. Deputy-Speaker: All right. The question is:

"That the Bill further to amend the Delhi Rent Control Act, 1958, be taken into consideration."

The motion was negatived.

15.49 hrs.

MOTOR VEHICLES (AMENDMENT) BILL

(Amendment of section 24)

Shri Yashpal Singh (Kairana): I beg to move:

"That the Bill further to amend the Motor Vehicles Act, 1939, be taken into consideration."

उपाध्यक्ष महोदय, मैं बड़ी नम्रता के साथ निवेदन करना चाहता हूँ कि देश को स्वतन्त्र हुए इतने दिन हो गए हैं, लेकिन आज तक हमने यह व्यवस्था नहीं की है कि हम अपनी मोटर व्हीकल्स की प्लेट्स पर अपनी मातृ भाषा का इस्तेमाल कर सकें। मुझे आज तक यह भी पता नहीं चला है कि इस मामले में हमने कितनी तरक्की की है। किसी भी देश में यह नहीं होता है कि उस को स्वतंत्र हुए सोलह सत्रह साल हो जायें और वह एक मील भी आगे न बढ़ सके। इसलिये मैं अपने बिल को पेश करते हुए माननीय मंत्री जी से यह इरिक्वास्त करना चाहता हूँ कि आज वह इस हाउस को यह विश्वास दिलायें कि इस सम्बन्ध में क्या उन्नति हो रही है।

इस के अलावा मुझे आज तक यह भी पता नहीं लगा है कि हम इस मामले में कुछ आगे हैं या पीछे हैं। कुछ मैं कह नहीं सकता

हूँ। किस तरह से दूसरे लोग इस को एक दिन के लिये भी बरदाश्त कर सकते हैं। अभी हमारी गवर्नमेंट की रिपोर्ट थी कि जर्मनी में हमारी जब एग्जीक्यूशन हुई थी तो जर्मनी के लोगों ने इन्कार कर दिया और कह दिया कि ये जो प्लेट्स हैं या तो ये जर्मन लैंग्वेज में लगाई जाये या फिर हिन्दी में लगाई जायें। यह नहीं हो सकता है कि जर्मनी की भूमि पर अंग्रेजी में इस तरह से प्लेट्स लगाई जायें।

हमारे माननीय मंत्री जी बहुत बड़े मंत्री हैं और वह हमेशा अपनी संस्कृति के लिये, अपनी भाषा के लिये तत्पर रहते हैं, रात दिन काम करते हैं। लेकिन मुझे पता नहीं कि क्यों यह एक छोटा सा काम वे आज तक जो मैं ने इस बिल में पेश किया है, नहीं कर सके हैं। हमारे देश की यह मर्यादा जरूर रही है कि हम दूसरी भाषाओं को भी सहन करते हैं, दूसरी भाषाओं को भी स्थान देते हैं। लेकिन कम से कम हमारा अपना जो चलन है वह चलन तो हिन्दी में होना चाहिये। मैं तो यहां तक बूझूँ कि हमारी जितनी भी प्रादेशिक भाषायें हैं, उन सब को हमें अधिकार देना चाहिये कि बहां के लोग प्रभार चाहें तो उन भाषाओं में भी प्लेट्स लगा सकते हैं। लेकिन आज हो उल्टा ही रहा है। कब तक हम इस बात को सहन करते हुए चले जायेंगे? माननीय मंत्री जी से मैं अनुरोध करता हूँ कि वह इस के बारे में खुद एक बिल पेश करें। किसी प्राइवेट मैनबर के द्वारा बिल पेश कर देने से यह काम नहीं हो सकता है और यह काम चल नहीं सकता है। वह खुद पेश करें। जब वह ऐसा करेंगे तो कम से कम मिनिस्टर्स की जो कार्रवाई है, मैनबर्स की जो कार्रवाई है, वे तो एक प्रादर्श देश के सामने उपस्थित करेंगी। तब जनता के सामने एक प्रादर्श उपस्थित करेंगे कि हम ने जो वादा किया था जनता के साथ उस वादे को हम लोग पूरा कर रहे हैं।